## GAZETTE

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE COVERNMENT OF INDIA

### GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

# New Delhi, the237 Februry, 1989.

#### NOT IF ICAT ION INCOME TAX

No.8264 (F.No.203/ 174/88 -ITA.II): In continuation of this Office Notification No.6583 (F.No.203/206/85 -ITA.II)

dated **28-1-86** it is hereby notified for general information that the Institution mentioned below has been approved by Department of Scientific & Industrial Research; New Delhi, the Prescribed Authority for the purposes of clause (11) of sub-section (1) of Section 35(Thirty Five/One/ Two ) of the Income-tax Act, 1961 read with rule 6 of the Income-tax Rules, 1962 under the Category "Association" subject to the following conditions:-

i) That Manorial Centre, Tata Hospital Dr. Emest Borges Marg, Parel, Bombay

Will maintain a separate account of the sums received by it for scientific research.

- ii) That the said Association will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 31st May each year.
- iii) That the said Association will submit to the

Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their income and expenditure and Balance Sheet showing its assets liabilities with a copy of each of these documents to the Central Board of Direct Taxes, New Delhi,DGIT (Exemption) Calcutta and the Concerned Commissioner of Income-tax.

iv) That the said Association will apply to Central Board of Direct Taxes, Ministry of Finance (Department of Revenue), New Delhi and DGIT(Exemption) Calcutta 3 months in advance before the expiry of the approval for further extension, Applications received after the date of expiry of approval are liable to be rejected.

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## INSTITUTION/ASSOCIATION

#### Tata Memorial Contre, Bombay.

This Notification is effective for a period from 1-4-88 <sup>to</sup> 31-3-89.

( Nishi Nair ) Under Secretary to the Government of India.

Copy forwarded to :-

1. All Chief Commissioners of Income-tax.

2. All Commissioners of Income-tax (2 copies).

3. Director of Inspection(Inv.)/(Sp. Inv)/IT&Audit/PSEPR Vigilance/Intelligence/Recovery/Survey/P&PR, New Del

- 4. Inspection Division(CBDT), Mayur Bhavan, New Delhi.
- 5. O.S.D.(Legal), 4th floor, Super Bazar Building, Conneught Circus, New Delhi.
- 6. Directorate of O & M Services (Income-tax), Aiwan-a-Ghalit. Mata Sundri Lane, New Delhi.
- 7. The Secretary, Department of Scientific & Industrial Research, Technology Bhavan, New Mehrauli Road, New Delhi-110 016 with reference to his O.M. No. 4/194/88-TU.V
- 8. The Joint Secretary & Legal Adviser, Ministry of Law,
- 9. The Comptroller & Auditor General of India, New Dathi. 10. Bulletin Section of D.I. (P&P), 2nd Floor, Hans Bhavan,
- 11. Directors General (Income-tax Exemption), Calcutta and other Directors General of Income-tax.
- 12. The Tata Memorial Centre, Tata Hospital Dr. Emest Borges Marg, Parel, Bombay.

Nishi Najr )

Under Secretary to the Covernment of India.

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